

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 682/MP/2025

Subject : Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 16.10.2020 (TSA) seeking condonation of time overrun & consequential extension of Schedule COD and relief for cost overrun & consequential increase in annual non-escalable transmission charges on account of Force Majeure events and Change in Law events pertaining to POWERGRID Bikaner Transmission System Limited.

Petitioner : POWERGRID Bikaner Transmission System Limited (PBTSL)

Respondents : Tata Power Green Energy Limited & Ors.

Date of Hearing : **25.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, PBTSL
Ms. Pallavi Saigal, Advocate, PBTSL
Ms. Harsha Parakh, Advocate, PBTSL
Ms. Himani Dutta, NLDC

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that none of the Respondents, including LTTC(s) and the impleaded Northern Regional Beneficiaries, have yet filed any reply in the matter.

2. Considering the above, the Commission deemed it appropriate to give a last opportunity to all the Respondents to file their replies, if any, within three weeks with a copy to the petitioner, who may file its rejoinder, if any, within three weeks thereafter.

3. The Petition will be listed for hearing on **23.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

